NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI

(APPELLATE JURISDICTION)

Company Appeal (AT) (CH) (Insolvency)No. 21 of 2021

Under section 61 of Insolvency & Bankruptcy Code)

(Arising out of Order dated 13.01.2021 in C.P.(IB) No.469/9/HDB/2019

passed by the Hon'ble National Company Law Tribunal, Hyderabad Bench

In the matter of:

Gayathri Sea Foods & Feeds Pvt.Ltd. 2-1250, 4th Floor, S.V.R.Towers, J P Road, Bhimavaram, West Godavari Dist. Andhra Pradesh 534 202.

....Appellant

M/s Uni President Vietnam Co.Ltd. 161820, Phase DT 743 Road, Song Than Ii Industrial Zone, Di An Town, Binh Duong, Vietnam

....Respondent

Present:

For Appellant: Mr.V.V.Ramana Advocate

For Respondent: Mr. Hari Radhakrishnan, Advocate

ORDER

(VIRTUAL MODE)

At request of Mr. Hari Radhakrishnan, Learned Counsel appearing for the Respondent, for filing of Reply/Response/Counter of the Respondent (not only through efiling but also through Hard copy before the 'Office of the Registry'), the matter is adjourned to 15.06.2021.

It is made clear that the Reply/Response/Counter of the Respondent shall be served to the Learned Counsel for the 'Appellant' before 07.06.2021.

Soon after the receipt of the Reply/Response/Counter of the Respondent, it is open to the Learned Counsel for the 'Appellant' to file 'Rejoinder' (not only through efiling but also through Hard copy before the 'Office of the Registry'), if any, within three days thereafter.

The Learned Counsel for the 'Appellant' as well as Learned Counsel for Respondent required to file 'Notes of Submissions' containing not more than three pages together with the citations ((not only through efiling but also through Hard copy before the 'Office of the Registry'), and the copy of the same shall be exchanged between them before the 'Next date of Hearing'.

The 'Office of the Registry' is directed to List the matter on 15.06.2021.

[Justice Venugopal M] Member (Judicial)

[V.P.Singh] Member (Technical)

23.4.2021 KM